DELHI VIDHAN SABHA

Bulletin Part-I

में ब्लू-लाइन

(Brief record of Proceedings)

Wednesday, December 31, 1997/Pausha 10, 1919 (Saka)

No. 113

वेतन आयो

2.00 P.M.

3.

Starred Questions

से अनुते। दिया जाये। हो अपराहर 1. Starred QuestionNos. 41, 44 to 47 and 49 and supplementaries thereto were asked and orally answered.

Replies to Starred Question Nos. 42, 43, 48 and 50 to 60 were laid on the Table of the House.

Unstarred Questions

2. Replies to Unstarred Question Nos. 55 to 96 and 98 to 102 were laid on the Table of the House.

· एन · गुप्ता सचिव Walk Out

During Question Hour, when the Chief Minister was replying to a question pertaining to Food & Civil Supplies Department, a Member Shri Vinod Sharma and some other Members alleged that Fair Price Shops/Kerosene Oil Depot were being allotted on payment of Rs. 1 lakh as bribe to the officials. The Leader of the Congress Party, Shri Jag Parvesh Chandra demanded the constitution of a House Committee to go into the matter. The Chief Minister desired that specific allegation, if any, against the individuals concerned may be passed on to him and he will have a thorough enquiry conducted in the matter. Not satisfied with his reply and as their demand for constitution of a House Committee was not acceded to, the Congress members staged a walk out.

Papers laid on the Table of the House

Legislative Affairs laid on the Table of the House a copy of the Delhi Members of Legislative Assembly (Removal of Disqualification) Act, 1997 (Delhi ActNo. 6 of 1997) assented to by the President of India.

Special Mention

- 5. Following members raised matters under Rule 287:-
 - 1. Shri M.S. Pawar (Chief Minister intervened in the matter).
 - 2. Shri O.P. Babbar
 - 3. Shri Jagdish Lal Batra
 - 4. Shri Chand Ram
 - 5. Shri Raj Kumar Chauhan
 - 6. Shri Balbir Singh
 - 7. Shri Shish Pal

6.

7.

8. Shri Moti Lal Sodhi (Chief Minister intervened in the matter).

Calling Attention

Shri Alok Kumar called the attention of the Chief Minister to the inconvenience being caused to the public due to lack of staff against sanctioned posts in Grade III & IV category in Delhi Government.

Chief Minister made a statement and also moved the following resolution:

"That this House recommends to the Election Commission to allow appointment of such of the staff for which process of selection has been set into motion before the announcement of election and also permit appointment of teachers in view of the academic session coming to close in the month of March".

Legislative Proposal

"The Delhi Tibbia College (Takeover) Bill, 1997" was taken into consideration on a motion moved by Dr. Harsh Vardhan, Minister of Health.

Following Members took part in the debate:-

- 1. Shri Jag Parvesh Chandra
- 2. Shri Mewa Ram Arya
- 3. Shri Sahib Singh Chauhan

Thereafter the Bill was taken into consideration clause-by-clause.

Amendment in clause 2 (e) moved by Shri Jag Parvesh Chandra was put to vote and negated by voice vote. Clause 2 was put to vote and adopted.

Clause 3 to 12 were also put to vote and adopted.

Amendment in clause 13 moved by Shri Jag Parvesh Chandra was put to vote and negatived.

Clause 13 to 16 was put to vote and adopted on voice-vote.

Clause 1, Preamble and Title were put to vote and adopted.

The Health Minister agreed to the amendment in Statement of Objects and Reasons moved by Shri Jag Parvesh Chandra.

Dr. Harsh Vardhan moved that the Bill be passed.

The motion was put to vote and adopted unanimously and the Bill was passed.

Statement by Chief Minister

Chief Minister, Shri Sahib Singh made a statement on the bomb blast in a Blue-line Bus in Delhi on 30.12.1997.

Shri Sahib Singh also made a statement on the application of Pay Commission recommendation for Delhi Vidyut Board Staff.

(S/Shri Alok Kumar and Jag Parvesh Chandra requested the Chair to adjourn the House it being a new year eve occasion. Accordingly, Hon'ble Speaker adjourned the House till 1400 Hours on Thursday, January 1, 1998).

P.N.GUPTA SECRETARY

DELHI December 31, 1997

5.32 P.M.

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